

**GOVERNMENT OF NCT OF DELHI  
DELHI DISASTER MANAGEMENT AUTHORITY**

No. F.1(571)/DDMA(HQ)/MISC. Matters/COVID/21|433

Dated: 05.06.2021

**ORDER**

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organization, and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

2. And whereas, in order to prevent the chances of the spread of COVID-19 virus to the family members of the Health Care Workers (HCWs) viz. doctors, nurses, paramedics and support staff, working in dedicated COVID facilities, Health & Family Welfare Department, GNCTD has issued an order dated 27.04.2021 vide which the accommodation for such Health Care Workers (HCWs) working in dedicated COVID Government Hospitals has been provided in hotels / dharamshala. The payment for the same is to be made by the concerned hospitals from the ECRF funds of the DSHM or budget of GNCT of Delhi;

3. And whereas, Hon'ble High Court of Delhi in its Order dated 20.05.2021 in WP(C) 3031/2020 and connected matters titled as Rakesh Malhotra Vs. Government of NCT of Delhi & Ors., has desired that "... *Let the GNCTD examine the feasibility of issuing an order under the Disaster Management Act so that such facilities are made optionally available on voluntary basis even to the health workers serving in private hospitals and nursing homes, and those being run by charitable institutions...*", since these frontline workers may carry the infection to their homes and infect their family members.

4. Now, therefore, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, GNCTD, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, hereby directs that all Private Hospitals, Nursing Homes and Charitable Hospitals treating COVID patients in NCT of Delhi, to provide the facility of lodging and boarding in hotels / dharamshalas to their doctors, nurses, paramedic staff and support staff i.e. MTS, on voluntary basis, so as to curtail the chances of spread of COVID-19 virus to the family members of frontline health workers. Private Hospitals, Nursing Homes and Charitable Hospitals treating COVID patients may assess the requirements, make necessary arrangements with the identified and appropriate hotel / dharamshala at their own level and expenditure incurred on this account would be borne by the hospital concerned directly.

5. Pr. Secretary (H&FW), GNCTD, Director, DGHS, District Magistrates of Delhi and all other authorities concerned shall ensure that all Private Hospitals, Nursing Homes and Charitable Hospitals treating COVID patients in NCT of Delhi strictly comply with this order, in letter and spirit.

6. In case any person is found violating the aforesaid directions, the defaulting person(s) shall be proceeded against as per the provisions of Section 51 to 60 of Disaster Management Act, 2005, Section 188 of IPC, the Epidemic Act, 1897, and other applicable laws.

  
5/6/21  
(Vijay Dev)

Chief Secretary, Delhi

**Copy for compliance to:**

1. Principal Secretary (H&FW), GNCTD
2. All District Magistrates of Delhi
3. Director, DGHS, GNCTD
4. All Private Hospitals, Nursing Homes and Charitable Hospitals treating COVID patients in NCT of Delhi through Director, DGHS, GNCTD

**Copy for kind information to:-**

1. Secretary to Hon'ble Lt. Governor, Delhi
2. Secretary to Hon'ble Chief Minister, GNCTD
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD
4. Secretary to Hon'ble Minister of Health, GNCTD
5. Secretary to Hon'ble Minister of Revenue, GNCTD
6. Secretary to Hon'ble Minister of Labour, GNCTD
7. Secretary to Hon'ble Minister of Social Welfare, GNCTD
8. Secretary to Hon'ble Minister of Food & Supply, GNCTD
9. Addl. Chief Secretary (Power)/ State Nodal Officer, GNCTD
10. Addl. Chief Secretary (UD), GNCTD
11. All Additional Chief Secretaries/Principal Secretaries/Secretaries/HODs of Govt. of NCT of Delhi
12. Chairman, New Delhi Municipal Council
13. Pr. Secretary (Home), GNCTD
14. Commissioner of Police, Delhi
15. Pr. Secretary (Revenue)-cum-Divisional Commissioner, GNCTD
16. Commissioner (South DMC/East DMC/North DMC)
17. CEO, Delhi Cantonment Board
18. System Analyst, O/o Divisional Commissioner, Delhi for uploading of the order on website – [ddma.delhigovt.nic.in](http://ddma.delhigovt.nic.in)
19. Guard file.